

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3401**

**TO BE ANSWERED ON THE 16<sup>TH</sup> MARCH, 2021/ PHALGUNA 25, 1942 (SAKA)**

**AUTOPSY CASES**

**3401. SHRI ANTO ANTONY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware that Heterogeneous procedure are being followed for autopsy in various States;**
- (b) if so, whether the Government would assess the protocol of medico legal examinations of the dead bodies by forensic surgeons in different States;**
- (c) whether the Government would examine whether forensic branch of medicine when it comes to the autopsy would be done through digital devices in examining the dead bodies and if so, the details thereof;**
- (d) whether the Government would appoint a commission for submitting recommendations for modernising/using digital devices and X-rays and for achieving uniformity of procedures throughout the country and if so, the details thereof;**
- (e) whether the Government issued guidelines to States pertaining to post-mortem examination; and**
- (f) if so, the details thereof along with the guidelines issued during the last two years?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI G. KISHAN REDDY)**

**(a) to (f) : Public health and sanitation; hospitals and dispensaries are State subjects as per the Seventh Schedule to the Constitution of India. Details on the autopsy procedures followed in the States/UTs are not centrally maintained.**

**However, the Directorate General of Health Services, Government of India has issued the following Guidelines to States/ Union Territories:**

- (i) Hospital Manual, which includes a chapter in Autopsy and Mortuary Management.**
- (ii) “Minimum requirement in the Mortuary to be available at all District Hospitals of India”.**
- (iii) Covid-19 Guidelines on Dead body Management, including precautions to be taken in post mortem in such cases.**

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